

in India for providing insurance protection for such accidents under the Civil Liability for the Nuclear Damage Act, 2010. GIC's aim is to organize, as much as possible, for the Pool from Domestic Market and if this is insufficient to meet the limit of liability as per law viz. Rs. 1500 crores per operator per event, GIC will seek capacity from the overseas pools for the gap.

Economic policy

†809. SHRI RAVI SHANKAR PRASAD:

SHRI RAM JETHMALANI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Prime Minister has recently asserted that the use of various sources is necessary to increase the economic income in the country;

(b) if so, whether Government's attention has been drawn towards the Treasure Globe Lecture, 2010 delivered by the Prime Minister in Kuala Lumpur;

(c) if so, whether on the basis of this lecture, there is a need to change the present economic policy in the country; and

(d) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) to (d) The Prime Minister outlined the progress made and the issues facing the Indian economy in the Khazanah Global Lecture Series, 2010. He said that India seeks to build a modern, knowledge and science based economy to complement its agricultural and industrial base. He mentioned that the young population would be an asset only if it is educated, skilled and found productive employment. He emphasized that India now saves and invests well over 30 per cent of its GDP. He added the domestic investment is complemented by strong Foreign Direct Investment flows which was greatly welcome. Policy making is a continuous and ongoing process. The Prime Minister's thoughts and views are valuable inputs into this process and helps in the evolution of the policies. The extant policies already reflect the views of the Prime Minister.

Regulatory mechanism for MFIs

810. SHRI SYED AZEEZ PASHA: Will the Minister of FINANCE be pleased to state:

(a) what is the regulatory system in place presently to deal, regulate and monitor Micro-Finance Institutions (MFIs);

(b) the details of the agency which deal with MFIs;

†Original notice of the question was received in Hindi.